

HIGH-POWERED COMMITTEE
for
Reform and Governance of Open Correctional Institutions (OCIs)

OBSERVATION REPORT
Visit to Open Air Jail and Closed Prison, Karnal, Haryana

Date of Visit: 30.07.2026 | Date of Report: 12.08.2026

MEMBERS OF HPC

- Hon'ble Mr. Justice S. Ravindra Bhat, Judge (Retd.), Supreme Court of India & Executive Chairperson, High-Powered Committee
- Ms. Shikha Srivastava, Ld. Officer on Special Duty, NALSA & Member Secretary, High-Powered Committee
- Shri Alok Mittal, Director General, BPR&D
- Mrs. Manmeet Kaur Nanda, Additional Secretary, Department of Empowerment of Persons with Disabilities, Ministry of Social Justice & Empowerment, Government of India
- Ms. Hena Usman, Joint Secretary, Ministry of Skill Development and Entrepreneurship
- Ms. Pratima Gupta, Deputy Director General, Ministry of Social Justice and Empowerment

OTHER OFFICIALS

- Shri K. K. Meena, Assistant Director, BPR&D
- Shri Pratul Joshi, Registrar-cum-Nodal Officer, High-Powered Committee & Under Secretary-II, NALSA
- Shri Digvijay Ganpati, Law Researcher, NALSA & HPC
- Shri Anuj Kapoor, Law Researcher, HPC
- Ms. Jyotika Narang, Stenographer Grade-D, NALSA & HPC
- Ms. Devahuti Pathak, accompanied the Executive Chairperson, HPC

Observation Report: Visit to Karnal Open Air Jail and Closed Prison

I. Open Air Jail (OCI) Observations

A. On Eligibility and Institutional Capacity

1. The OCI has a gender-neutral policy.
2. The OCI did not house any persons with disabilities (PWD).
3. The OCI requires an individual seeking transfer to submit a bond of Rs. 1 lakh; this in itself becomes a barrier in availing the opportunity.
4. OCI Karnal has a total housing capacity of 30 members. Currently, 25 members are housed (including one female individual), and five slots remain to be filled. Details of the members — including the convict's name, father's/husband's name, age, sentence, case details, appeal status (pending/decided), date since admission to the Open-Air Jail, flat number, date since imprisonment and duration, remaining sentence (approximate, with remission but excluding parole), details of family members residing with the convict, and details of the work undertaken (including the distance of the workplace from the jail) — are annexed as Annexure 'A'. One individual has an appeal currently pending before the Supreme Court of India.
5. Members in the OCI had been convicted under Section 302 of the IPC for life, and had previously been lodged in the regular (closed) prison.
6. Chapter 43, Rule 947(j) of the Haryana Prison Rules, 2022 provides that unless an individual is accompanied by their family, they will not be eligible to be shifted to an OCI. This is anomalous, as a prisoner who, because of good behaviour, is eligible to be shifted to an OCI would otherwise be denied this benefit only because they do not have a family, or because their family is unable or unwilling to reside at the OCI.
7. The eligibility criteria for shifting to the Open-Air Jail are governed by Chapter 43, Rule 949, Haryana Prison Rules, 2022 (annexed as Annexure 'B'), which are as follows:
 - a. does not fall within any of the categories specified in Rule 947 above;
 - b. has completed one year in the semi-open-air prison if sentenced up to 10 years, and two years in the semi-open-air prison if sentenced for more than 10 years;

- c. has maintained excellent conduct inside the semi-open-air prison and has performed labour with due devotion and diligence;
 - d. has good character and maintains self-discipline;
 - e. has strong group adjustability and a sense of responsibility.
- 8. Houses are allotted based on availability, with priority given based on the old age of the prisoner or their parents.
- 9. Although the Committee did not visit a semi-open prison (SOP), it was pointed out that prisoners at the SOP are not permitted to go outside the prison campus for work. The Haryana Prison Rules state that prisoners may be permitted to go outside for work within a 10-km radius only if work is not available within the SOP. It was conveyed by the OCI prisoners that, because of this lack of opportunity to work outside, fewer prisoners were applying for transfer to the SOP.

B. Employment, Community and Economic Integration

- 10. There is a need for the State/prison administration to assist OCI prisoners in seeking work opportunities. This could be done by entering into arrangements with private organizations/NGOs. It could also be explored whether OCI prisoners, or some category thereof, could be engaged in work involving the provision of amenities/services by government bodies at the State/municipal/local-body level.
- 11. Another grievance raised on behalf of prisoners at the SOP was that the wages (in the range of Rs. 80–100 per day) paid for work done inside the prison were much lower than the minimum wages mandated for comparable work outside prison. Even acknowledging that the minimum wage rate may not be fully implemented outside prison, the prison wage rate was still much lower than the prevalent market rate for comparable work.
- 12. On stigma and the reluctance of employers: the prison administration requires an affidavit/written confirmation from the employer that the prisoner is employed there. Due to the stigma attached to being a convicted person, prisoners find prospective employers reluctant to hire them.
- 13. Members earn their livelihood through work such as agriculture, dairy farming, manufacturing activities or individual tasks, information technology or the service sector, construction or repair work, canteen management, or prison department shops, or any other work permitted by the Superintendent or Director General. At present, members are engaged in activities such as painting, sale and purchase, supervision work at a tyre company, and work at

sugarcane-juice outlets. While some prisoners are self-employed, others face difficulty finding employment outside.

14. **Geographical Limitations:** Members are restricted to working within a 20-km radius of the OCI, which is situated in proximity to the National Highway, restricting employment opportunities. There is also limited suitable work available in Karnal. Consideration may be given to increasing this radius to allow commuting to Panipat, including a to-and-fro commute arrangement between the OCI and Panipat.
15. **Timing Restraints:** The timings of the Open-Air Jail are 7:00 a.m. to 7:00 p.m. The in-time often conflicts with standard work shifts, and the overall timings often do not coincide with the working hours of the establishments where members are employed. The daily permissible working hours under the Haryana Shops and Establishment Act are 12 hours; the current in-time and out-time do not allow members sufficient time to commute to and from their workplace. Consideration may therefore be given to extending the in-time to 8:00/8:30/9:00 p.m.
16. **Departure and return** are duly recorded in the relevant register, and compliance is monitored by the prison administration.
17. **Institutional Support:** There is a critical need for the prison administration to assist with job placement through private organizations, NGOs, or government service contracts.
18. It was observed that, if given technical training (i.e., computer literacy), members may be able to work remotely.
19. A sense of community and camaraderie was observed in interactions with the families of members housed in the OCI.

C. Education and Vocational Training

20. Members have shown willingness to learn skills that would contribute to their earning and livelihood.
21. Members housed in the OCI expressed a strong desire to pursue higher studies. Specific requests were made for access to an LLB degree, as this is currently unavailable under the IGNOU curriculum offered at the facility.
22. Current computer training is perceived as too basic (typing text from newspapers). It should be upgraded to professional typing, programming, or clerical skills to enable remote work or office employment.

23. Female family members residing in the OCI could be provided training in cooking or cloud-kitchen operations, clothes stitching, achar-papad making, beautician work, caregiving services, or as Anganwadi workers.

D. Legal Access

24. There was no Prison Legal Aid Clinic (PLAC), nor any designated Legal Aid Clinic room or signage identifying one.
25. A live database should be maintained to track the case status of members housed in the Open-Air Jail.
26. Members housed in the OCI stated that requests for premature release on the basis of good conduct may be considered. Several noted that their requests were denied without detailed or sufficient reasoning, and that they may benefit from more hands-on assistance from the respective SLSAs.

E. Living Conditions and Infrastructure

27. Members are required to arrange food, clothing, and other requirements of daily routine for themselves and their families out of their own earnings.
28. The residential units are open on two sides and are well-ventilated with good natural light. Each unit consists of two rooms measuring 7x7 ft., along with an attached kitchen and bathroom. Units on the ground floor have a front porch, and those on the first floor have a balcony. The units were impressive, and this kind of facility should be replicated in other OCIs across the country.
29. Most members have installed a water cooler in their units and have requested permission to install air-conditioning units at their own expense, on the grounds that they bear their own electricity charges.
30. No rent is collected from members housed in the OCI.
31. The prisoners and their families conveyed a unanimous sentiment that OCIs should be established in every district across the country.

F. Social and Psycho-social Issues

32. Children of members face significant social stigma at school and are reluctant to disclose their place of residence. There is an urgent need for a counselling and integration framework to help these children navigate peer interactions.
33. Members of the Open-Air Jail who work outside the prison are often unable to disclose that they are prisoners, as doing so may result in the employer declining to employ them.

II. Closed Prison Observations

1. Infrastructure and Medical Facilities

34. In the women's section of the prison, barracks were found to be dimly lit, with only 1–2 functional bulbs.
35. The quality and nutritional sufficiency of the food served to prison members could not be ascertained.
36. Although the administration indicated that medical facilities are available, none were visible on the premises during the visit.
37. The prison library has a dedicated room, separate from other functional areas, ensuring a quiet and conducive environment for study; bookshelves are properly arranged and categorized by subject. However, the book collection in both the men's and women's libraries were outdated. The services of an independent librarian should be engaged to curate a selection of books across various domains.

2. Vocational Workshops

38. The furniture workshop at the prison produces quality products. It could be explored whether more work contracts could be secured for such workshops, and the wage rates paid to workers of varying skill levels in such establishments should be examined.
39. The prison has a robust industrial area where members learn and work in various trades, including a cosmetology lab, carpentry, dressmaking, and other vocational programs.
40. The carpentry/furniture-making workshop appeared robust and was producing quality products. While there are some existing arrangements for the sale of these products, more formal tie-ups with government offices, courts, or melas (fairs) during festivals could be beneficial.
41. The women's section of the prison has significantly fewer vocational training options compared to the men's section.

3. Communication and Technology

42. The prison is equipped with videoconferencing (VC) facilities for court appearances and lawyer consultations.
43. The internal radio system, operated by individual RJs, is a positive feature, used for announcements, general instructions, and playing soft

music/bhajans. It could also be used to broadcast public radio, news, and sports commentary.

44. Members also suggested installing TV sets in common rooms for recreation.

4. Legal Aid and Administrative Recommendations

45. Some prisoners were unaware of their case status and of the legal aid options available to them. It must be ensured that jail-visiting lawyers visit the prison frequently, so that prisoners have easy and consistent access to legal assistance.
46. The system for premature release is widely viewed as underutilized. Many members reported that their applications are denied without sufficient or detailed reasoning; State Legal Services Authorities (SLSAs) could provide hands-on assistance to guide members through this process.
47. There is a perceived lack of frequent access to legal aid lawyers. Ideally, a jail-visiting lawyer should be present daily and easily accessible to all prisoners.

LIST OF OPEN-AIR JAIL, PRISONERS AS ON 29.07.2026

Total Housing Capacity = 30.

Sr. No.	Convict's Name and Father's/Husband name, age and sentence for;	Case details	Appeal Status Pending/ Decided	Date, since in Open Air Jail & Flat Number in Open Air Jail, KARNAL	Date since in Jail and Duration	Remaining Sentence (approx) with remission exclude Parole	Details of family member residing in Open Air Jail with the convict	Details of work undertaken by the convict including the distance of work place from Jail.	Remarks
1.	Anubhav @ Guddu son of Sh. Ashok Sahu, aged about 49 years, WARD NO. 1 LOHARU ROAD CHARKHI DADRI, P.S. CITY CHARKHI DADRI - CHARKHI DADRI.	FIR No. 158/2010, dated 01/08/2010, U/s CONVICTION IN U/s: 302 IPC, 27 A.ACT , PS: CITY CHARKHI DADRI, CHARKHI DADRI Ld. Court of MS. SARITA GUPTA (ASJ) BHIWANI, ASJ-BHIWANI on 05/06/2012 for Life Imprisonment RI , with fine Rs. 12000/- I/d 00 Years, 02 Months & 15 Days RI	Rejected by Supreme Court of India	From 26.12.23 Flat Number-08	06-8-10 to 30-7-26 <u>Year-Month-Days</u> 16 02 11	PMR case defer for two year by the Govt. of Haryana vide order no. 36/31/2026-1JJ (II) dated 23-07-2026	I) Seema Devi (Wife) 48 years	Working as a labourer at Marble Stone Market, Kaithal Road, Karnal. (The workplace is about one and half kilometers from the Jail.)	
2.	Sandeep son of Sh. Ishwar Singh, aged about 38 years, VILL. LEHRARA, P.S. SADAR SONIPAT – SONIPAT.	FIR No. 62/2007, dated 13/04/2007, U/s CONVICTION IN U/s: 302 IPC read with 34 IPC , PS: SADAR SONIPAT, Ld. Court of MRS PARAMVIR NIJJAR(ASJ-SONIPAT) on 21/03/2009 for Life Imprisonment RI , with fine Rs. 5000/- I/d 00 Years, 06 Months RI	Rejected by Supreme Court of India	From 26.12.23 Flat Number-09	7-5-07 to 26-9-08 , 18-3-09 to 17-8-11 & 05-2-15 to 30-7-26 <u>Year-Month-Days</u> 15 03 17	YY-MM-DD 03 04 16	I) Reena (Wife) 35 years II) Abir (Son) 11 years	Working at Timber Market Sadar Bazar, Karnal. (The workplace is about one and half kilometers from the Jail.)	
3.	Devender son of Sh. Maman, aged about 41years, VILL PIPLI KHERA, P.S. MURTHAL – SONIPAT.	FIR No. 80/2007, dated 20/02/2007,U/S CONVICTION IN U/s: 302 IPC read with 149 IPC, 148 IPC, 307 IPC read with 149 IPC, 25(1-B) A.ACT ,PS: MURTHAL, SONIPAT Ld. Court of KULDIP JAIN ASJ SONIPAT on 07/04/2011 for Life Imprisonment RI	Rejected by Supreme Court of India	From 27.12.23 Flat Number-03	19-4-07 to 30-7-26 <u>Year-Month-Days</u> 19 03 13	YY-MM-DD 01 09 01	I) Ram Kali (Mother) 75 years	Working as a labourer at Pingli Chowk, Karnal. ((The workplace is about half kilometers from the Jail.)	

		with fine Rs. 42000/- I/d 01 Years, 10 Months RI							
4.	Rajesh son of Sh. Sube Singh, aged about 43 years, R/O VILLAGE SIWAH, P.S. CHANDNI BAGH PANIPAT – PANIPAT.	FIR No. 112/1999, dated 19/03/1999, U/s CONVICTION IN U/s: 302 IPC, 309 IPC, 25 A.ACT , PS: CHANDNI BAGH PANIPAT, PANIPAT Ld. Court of HARI PARAN SINGH ASJ PANIPAT(ASJ-PANIPAT) on 13/05/2003 for Life Imprisonment RI with fine Rs. 7000/- I/d 00 Years, 05 Months RI	Rejected by Supreme Court of India	From 28.12.23 Flat Number-05	2-6-99 to 14-8-99 , 10-9-99 to 13-1-01 18-1-01 to 03-2-01 8-3-01 to 24-10-06 & 09-7-18 to 30-7-26 <u>Year-Month-Days</u> 15 04 14	<u>YY-MM-DD</u> 04 00 28	I) Patasho Devi (Mother) 75 years	Working at Kadyan Transport, New Grain Market, Karnal. (The workplace is about five kilometers from the Jail.)	
5.	Mahadev son of Sh. Makkhan Lal, aged about 47 years, R.O KHASA MAHAJAN NOW AT VPO-SADAR FATEHABAD, P.S. SADAR FATEHABAD –	FIR No. 26/2006, dated 19/01/2006, U/s CONVICTION IN U/s: 302 IPC read with 149 IPC, 302 IPC read with 149 IPC, 307 IPC read with 149 IPC, 341 IPC read with 149 IPC, 427 IPC read with 149 IPC, 148 IPC, 25 A.ACT , PS: AGROHA, HISAR Ld. Court of SH. SANDEEP GARG(ASJ-HISAR) on 08/10/2009 for Life Imprisonment RI, with fine Rs. 39000/- I/d 01 Years, 11 Months RI	Rejected by Supreme Court of India	From 31.12.23 Flat Number-11	25-1-06 to 30-7-26 <u>Year-Month-Days</u> 20 06 06	<u>PMR Case send to vide this office letter no. 2371 dated 16-2-2026</u>	I) Sorma Devi (Mother) 75 years II) Anuj (Son) 24 years	Self-employed (Juice Shop) at Guru Nanak Gate, Kaithal Road, Karnal. (Outside the Prison wall about 500 meters)	Presently released on Parole since 11.07.26 and to be surrender on 20.09.26.
6.	Kuldeep son of Sh. Makkhan Lal, aged about 40 years, R.O KHASA MAHAJAN NOW AT VPO-SADAR FATEHABAD, P.S. SADAR FATEHABAD –	FIR No. 26/2006, dated 19/01/2006, U/s CONVICTION IN U/s: 302 IPC read with 149 IPC, 307 IPC read with 149 IPC, 341 IPC read with 149 IPC, 427 IPC read with 149 IPC, 148 IPC, 25 A.ACT , PS: AGROHA, HISAR Ld. Court of SH. SANDEEP GARG(ASJ-HISAR) on 08/10/2009 for Life Imprisonment RI with fine Rs. 39000/- I/d 01 Years, 11 Months RI	Rejected by Supreme Court of India	From 31.12.23 Flat Number-12	25-1-06 to 30-7-26 <u>Year-Month-Days</u> 20 06 06	<u>PMR Case send to vide this office letter no. 2372 dated 16-2-2026</u>	I) Sorma Devi (Mother) 75 years	Working with Narayan Goel, as an accountant, at Marble Stone Market, Kaithal Road, Karnal. (The workplace is about one and half kilometers from the Jail.)	Presently released on Parole since 11.07.26 and to be surrender on 20.09.26.

7.	Rajneesh son of Sh. Jeet Singh aged about 43 years, R/o VILLAGE NAYA BANS, P.S. GANAUR – SONIPAT.	FIR No. 115/2010, dated 11/04/2010, U/s CONVICTION IN U/s: 302/323/324/447 IPC read with 149 IPC, 148 IPC , PS: GANAUR, SONIPAT Ld. Court of SH. SUKRAM PAL(ASJ-SONIPAT) on 30/03/2013 for Life Imprisonment RI, with fine Rs. 10000/- I/d 00 Years, 06 Months RI	Rejected by Supreme Court of India	From 04.01.24 Flat Number-16	19-4-10 to 09-8-11 , 20-3-12 to 7-10-14 & 13-2-15 to 30-7-26 <u>Year-Month-Days</u> 13 03 27	<u>YY-MM-DD</u> 03 09 05	I) Shakuntla (Mother) 68 years	Self-employed (drives an e-rickshaw in the local area of Karnal city.) (Local area in Karnal city within ten kilometers)	
8.	Manmohan son of Sh. Bhagwat Swarup, aged about 42 years, WARD NO-05, IN FRONT OF NEW SABJI MANDI GATE NO-01, SHYAM LAL BAGH , HISAR, DISTT. HISAR	FIR No. 198/2011, dated 11/03/2011, U/s CONVICTION IN U/s: 302/149 IPC, 148 IPC , PS: CITY HISAR, HISAR Ld. Court of SH. SUDESH KUMAR SHARMA(ASJ-HISAR) on 19/07/2014 for Life Imprisonment RI, with fine Rs. 25000/- I/d 01 Years, 00 Months RI	Dismissed by the Supreme Court of India	From 06.01.24 Flat Number-13	31-3-11 to 30-7-26 <u>Year-Month-Days</u> 15 03 29	<u>YY-MM-DD</u> 01 11 19	I) Geeta Devi (Wife) 40 years	Working at Paul Electricals Factory Sec-3, Karnal (The workplace is about eight and half kilometers from the Jail.)	
9.	Sukhbir son of Sh. Antu Ram, aged about 32 years, R/O VILLAGE SINAD, P.S. KALAYAT – District KAITHAL.	FIR No. 159/2014, dated 08/10/2014, U/s CONVICTION IN U/s: 302 IPC , PS: KALAYAT, KAITHAL Ld. Court of MS. RITU TAGORE(SJ-KAITHAL) on 17/07/2015 for Life Imprisonment RI with fine Rs. 2000/- I/d 00 Years, 02 Months RI	Rejected by the Supreme Court of India	From 06.01.24 Flat Number-18	9-10-14 to 30-7-26 <u>Year-Month-Days</u> 11 09 22	<u>YY-MM-DD</u> 03 02 13	I) Jeero Devi (Mother) 60 years II) Khushi (Daughter) 15 years III) Mahak (Daughter) 12 years IV) Mahi (Daughter) 13 years	Working as a labourer at Marble Stone Market, Kaithal Road, Karnal. (The workplace is about one and half kilometers from the Jail.)	
10.	Ram Raji son of Sh. Ram Kishan, aged about 55 years, R/o Village BRAHMANWAS NOW KRISHNA COLONY, JIND., P.S. CITY JIND – JIND.	FIR No. 625/2010, dated 13/09/2010, U/s CONVICTION IN U/s: 302 IPC read with 34 IPC, 201 IPC , PS: CITY JIND, JIND Ld. Court of R.N. BHARTI A.S.J JIND(ASJ-JIND) on 17/08/2011 for Life Imprisonment RI, with fine Rs. 30000/- I/d 00 Years, 08 Months RI	Rejected by the Supreme Court of India	From 31.01.24 Flat Number-15	17-9-10 to 30-7-26 <u>Year-Month-Days</u> 15 07 06	<u>YY-MM-DD</u> 06 03 20	I) Kailash Devi (Wife) 50 years II)Ujjwal (Son) 18 years	Working as property advisor with his son at Kaithal road Karnal. (In front of the Jail about 800 meters away)	

11.	Kailash Devi wife of Sh. Ram Raji, aged about 50 years, R/o Village BRAHMANWAS NOW KRISHNA COLONY, JIND., P.S. CITY JIND – JIND.	FIR No. 625/2010, dated 13/09/2010, U/s CONVICTION IN U/s: 302 IPC read with 34 IPC , PS: CITY JIND, JIND Ld. Court of R.N. BHARTI A.S.J JIND(ASJ-JIND) on 17/08/2011 for Life Imprisonment RI, with fine Rs. 10000/- I/d 00 Years, 04 Months RI.	Rejected by the Supreme Court of India	From 31.01.24 Flat Number-15	17-9-10 to 30-7-26 <u>Year-Month-Days</u> 15 10 14	PMR case defer for two year by the Govt. of Haryana vide order no. 36/72/2025-1JJ (II) dated 10-9-25	I) Ram Raji Devi (Wife) 50 years II)Ujjwal (Son) 18 years	Working as property advisor with his son at Kaithal road Karnal. (In front of the Jail about 800 meters away)	
12.	Rajender son of Sh. Pale Ram, aged about 45 years, R/O MIRCHPUR, P.S. NARNAUND – HISAR.	FIR No. 166/2010, dated 21/04/2010, U/s CONVICTION IN U/s: 3(2)(V) SC/ST ACT read with 436 IPC, 147 IPC, 323 IPC read with 149 IPC, 427 IPC read with 149 IPC , PS: NARNAUND HISAR Ld. Court of DR. KAMINI LAU SPL. JUDGE ,ASJ-ROHINI on 31/10/2011 for Life Imprisonment RI, with fine Rs. 20000/- I/d 00 Years, 01 Months SI	Pending in Supreme Court of India	From 02.02.24 Flat Number-04	22-5-10 to 30-7-26 <u>Year-Month-Days</u> 16 01 10	<u>PMR Case send to vide this office letter no. 2369 dated 16-2-2026</u>	I) Brahmo Devi (Mother) 78 years II) Sandhya (Daughter) 18 years III) Madhu (Daughter) 17 years IV) Armaan (Son) 08 years	Working at Bhagwati Marble Stone Market, Kaithal Road, Karnal. (The workplace is about one and half kilometers from the Jail.)	
13.	Rajesh @ Bunty son of Sh. Som Nath aged about 42 years, H.NO. 3672, WARD NO. 7, GALI NO. 04, GANDHI NAGAR, THANESAR, P.S. CITY THANESAR – KURUKSHETRA.	FIR No. 85/2013, dated 26/03/2013, U/s CONVICTION IN U/s: 302 IPC, 452 IPC, 323 IPC , PS: PEHOWA, KURUKSHETRA Ld. Court of SH. M.M.. DHONCHAK (SJ-KURUKSHETRA) on 21/01/2014 for Life Imprisonment RI, with fine Rs. 60000/- I/d 00 Years, 07 Months SI	Dismissed by Punjab & Haryana High Court, Chandigarh	From 04.03.24 Flat Number-22	28-3-13 to 30-7-26 <u>Year-Month-Days</u> 13 04 03	<u>YY-MM-DD</u> 03 01 12	I) Anup (Son) 18 years	Self-employed (working as a painter) in the local area of Karnal city. (The workplace is about one and half kilometers from the Jail.)	
14.	Harish son of Sh. Om Parkash, aged about 42 years, R/o JEETU WALA JOHAR, DURGA COLONY BHIWANI, P.S. CITY BHIWANI – BHIWANI.	FIR No. 238/2013, dated 07/03/2013, U/s CONVICTION IN U/s: 302 IPC , PS: CITY BHIWANI, BHIWANI Ld. Court of DR. VIRENDER PARSHAD(ASJ-BHIWANI) on 29/10/2014 for Life Imprisonment RI, with fine Rs. 10000/- I/d 00 Years, 03 Months SI	Pending in PB & H High Court, Chandigarh	From 21.04.24 Flat Number-24	28-6-13 to 30-7-26 <u>Year-Month-Days</u> 13 01 03	<u>YY-MM-DD</u> 03 01 04	I) Santoshi Devi (Mother) 62 years.	Working as a labourer at Namkeen Factory, Karnal. (The workplace is about two and half kilometers from the Jail.)	

15.	Anil son of Sh. Sukhbir Aged about 40 years, VILLAGE MURTHAL, P.S. MURTHAL – SONIPAT.	FIR No. 238/2011, dated 09/10/2011, U/s CONVICTION IN U/s: 302 IPC read with 34 IPC, 25 A.ACT , PS: MURTHAL, SONIPAT, Ld. Court of INDERJEET MEHTA ASJ SONIPAT on 10/01/2014 for Life Imprisonment RI, with fine Rs. 42000/- I/d 01 Years, 06 Months RI.	Pending in PB & H High Court, Chandigarh	From 25.10.24 Flat Number-01	14-10-11 to 30-7- 26 <u>Year-Month-Days</u> 14 09 16	<u>YY-MM-DD</u> 01 05 28	I) Bindu Devi (Wife) 38 years	Delivery Boy at Blinkit, Franch Colony, Hansi Chowk, Karnal. (The workplace is about one and half kilometers from the Jail.)	
16.	Ashok @ Nanha Son of Sh. Satpal, aged about 42 years, VILL- RAJPUR, P.S. MURTHAL – SONIPAT.	FIR No. 82/2006, dated 09/05/2006, U/s CONVICTION IN U/s: 302/149 IPC, 307/149 IPC, 325/149 IPC, 323/149 IPC, 148 IPC, 25 A.ACT, 324/149 IPC , PS: MURTHAL, SONIPAT Ld. Court of DEEPAK GUPTA ASJ SONEPAT, ASJ, SONIPAT on 25/03/2008 for Life Imprisonment RI, with fine Rs. 47000/- I/d 06 Years, 01 Months RI	Rejected by Supreme Court of India	From 05.12.24 Flat Number-07	15-5-06 to 30-7-26 <u>Year-Month-Days</u> 20 02 16	<u>PMR Case send to vide this office letter no. 2367 dated 16-02-2026</u>	I) Sunita Devi (Wife) 38 years II) Ajay (Brother) 26 years III) Suhana (Daughter) 15 years IV) Sidhant (Son) 13 years	Delivery Boy at Blinkit, Franch Colony, Hansi Chowk, Karnal. (The workplace is about one and half kilometers from the Jail.)	
17.	Rajiv son of Sh. Darshan Lal aged about 31 years, VILLAGE KALAWAR, P.S. CHHAPPAR - YAMUNA NAGAR.	FIR No. 102/2012, dated 13/06/2012, U/S CONVICTION IN U/s: 302/34 IPC, 304-B/34 IPC , PS: CHHAPPAR, YAMUNA NAGAR, Ld. Court of SH. RAJNEESH BANSAL, ASJ-JAGADHRI on 12/03/2014 for Life Imprisonment RI, with fine Rs. 1000/- I/d 00 Years, 03 Months RI	Pending in PB & H High Court, Chandigarh	From 18.12.24 Flat Number-02	17-6-12 to 30-7-26 <u>Year-Month-Days</u> 14 01 14	<u>YY-MM-DD</u> 01 09 25	I) Sarpa Devi (Mother) 70 years	Self-employed (Tea Stall) at Marble Market, Kaithal Road, Karnal. ((The workplace is about one and half kilometers from the Jail.)	
18.	Gulshan @ Sonu son of Sh. Yashpal @ Jassa, aged about 50 years, R/O 2326/1 BALMIKI BASTI, P.S. AMBALA CITY – AMBALA.	FIR No. 258/2009, dated 01/09/2009, U/s CONVICTION IN U/s: 120-B IPC, 302 IPC read with 149 IPC , PS: AMBALA CANTT, AMBALA Ld. Court of SH. R.C. DIMRI(ASJ-AMBALA CITY) on 06/03/2014 for Life Imprisonment RI, with fine Rs. 80000/- I/d 01 Years, 00 Months RI	Rejected by Supreme Court of India	From 08.01.25 Flat Number-27	18-5-10 to 30-7-26 <u>Year-Month-Days</u> 16 02 13	<u>YY-MM-DD</u> 02 04 02	I) Manju (Wife) 48 years II) Karan (Son) 24 years	Working as a labourer at Krishan Kirpa, Car Bazar Ram Nagar Karnal. (The workplace is about two and half kilometers from the Jail.)	

19.	Mohit Kumar son of Sh, Rajinder Kumar, aged about 35 years R/O H.NO.284 NEAR KALI MATA MANDIR BABYAL, P.S. MAHESH NAGAR – AMBALA.	FIR No. 40/2011, dated 10/02/2011, U/s CONVICTION IN U/s: 302 IPC read with 149 IPC , PS: MAHESH NAGAR, AMBALA Ld. Court of SH DEEPAK AGGARWAL(ASJ-AMBALA) on 16/11/2013 for Life Imprisonment RI, with fine Rs. 5000/- I/d 00 Years, 06 Months SI	Rejected by Supreme Court of India	From 08.01.25 Flat Number-28	15-2-11 to 12-1-17 04-8-19 to 30-7-26 <u>Year-Month-Days</u> 12 10 25	<u>YY-MM-DD</u> 04 06 20	I) Pallavi (Wife) 32 years II) Chitransh (Son) 5 years	Bus driving of DAV, School Karnal (Local area in Karnal City within six kilometers)	
20.	Jaipal son of Sh. Satbir, aged about 42 years, R/O VILLAGE DABODA KHURD, P.S. SADAR BAHADUR GARH - JHAJJAR	FIR No. 515/2013, dated 22/09/2013, U/s CONVICTION IN U/s: 148 IPC read with 149 IPC, 307 IPC read with 149 IPC, 27 A.ACT , PS: SADAR BAHADUR GARH, JHAJJAR Ld. Court of SH. LAL CHAND, ASJ-JHAJJAR on 21/02/2017 Life Imprisonment RI, with fine Rs. 22000/- I/d 02 Years, 01 Months RI	Pending in PB & H High Court, Chandigarh	From 25.03.25 Flat Number-06	7-10-13 to 30-7-26 <u>Year-Month-Days</u> 12 09 24	<u>YY-MM-DD</u> 6 00 24	I) Kiran Bala (Wife) 41 years II) Yash (Son) 12 years III) Rajdeep (Son) 6 years	Working at Dera Manjit Singh Marble Stone Market, Kaithal Road, Karnal. (The workplace is about one and half kilometers from the Jail.)	
21.	Jitender son of Ran Singh, aged about 36 years, R/O VILLAGE DABODA KHURD, P.S. SADAR BAHADUR GARH – JHAJJAR.	FIR No. 515/2013, dated 22/09/2013, U/s CONVICTION IN U/s: 148 IPC read with 149 IPC, 307 IPC read with 149 IPC, 302 IPC read with 149 IPC, 27 A.ACT, 25 A.ACT , PS: SADAR BAHADUR GARH, JHAJJAR Ld. Court of SH. LAL CHAND(ASJ-JHAJJAR) on 21/02/2017 for Life Imprisonment RI, , with fine Rs. 23000/- I/d 02 Years, 07 Months RI	Pending in PB & H High Court, Chandigarh	From 25.03.25 Flat Number-17	7-10-13 to 30-7-26 <u>Year-Month-Days</u> 12 09 24	<u>YY-MM-DD</u> 06 03 01	I) Jyoti (Wife) 32 years II) Krish (Son) 6 years III) Kashivi (Daughter) 6 years	Working with Advocate Rajiv Sharma at the Karnal District Court (The workplace is about eight and half kilometers from the Jail.)	
22.	Jitender S/o Sh. Ramphal R/O VILLAGE AHULANA P.S. GANNAUR DISTRICT SONIPAT. AGE 51 YEARS	FIR No. 4/2002, dated 06/01/2002, U/s CONVICTION IN U/s: 302 IPC read with 34 IPC, 25 A.ACT , PS: GANAUR, SONIPAT Ld. Court of SH. J.S. JANGRA (ASJ-SONIPAT) on 18/02/2005 for Life Imprisonment RI, with fine Rs. 6000/- I/d 01 Years, 01 Months RI	Dismissed by PB & H High Court, Chandigarh	From 24.07.26 Flat Number-20	16-1-02 to 01-3-07 & 1-9-20 to 30-7-26 <u>Year-Month-Days</u> 11 00 16	<u>YY-MM-DD</u> 08 00 28	I) Ramphal (Father) 75 years	Self-employed (Shri Ram Atta Chaki) Hakikat Nagar, Karnal (The workplace is about Four and half kilometers from the Jail.)	

23.	Sushil @ Shila S/o Sh. Kailash CHAND R/O VILLAGE KANDELA,P.S. SADAR JIND, DISTRICT JIND. AGE 55 YEARS.	FIR No. 31/2001, dated 28/01/2001, U/s CONVICTION IN U/s: 302 IPC read with 34 IPC, 201 IPC read with 34 IPC , PS: SADAR JIND, JIND Ld. Court of SH. ARVIND KUMAR BANSAL(CJM-JIND) on 07/03/2020 for Life Imprisonment RI , with fine Rs. 6000/- I/d 02 Years, 06 Months RI	Rejected by Supreme Court of India	From 24.07.26 Flat Number-26	31-1-01 to 3-10-06 7-3-20 to 30-7-26 <u>Year-Month-Days</u> 12 00 27	<u>YY-MM-DD</u> 07 00 23	I) Nanhi Devi (Mother) 80 years	Working at Bhagwati Marbel Chirao Mod, Karnal (The workplace is about Two and half kilometers from the Jail.)	
24.	Rajiv S/o Sh. Laxman R/O VILLAGE BHIGANA P.S. ALEWA DISTRICT JIND. AGE 39 YEARS.	FIR No. 165/2016, dated 14/05/2016, U/s CONVICTION IN U/s: 302 IPC , PS: MATLAUDA, PANIPAT Ld. Court of SHASHI BALA CHOUHAN (ASJ-PANIPAT) on 03/06/2017 for Life Imprisonment RI , with fine Rs. 20000/- I/d 01 Years, RI	Pending in PB & H High Court, Chandigarh	From 24.07.26 Flat Number-17	14-5-16 to 30-7-26 <u>Year-Month-Days</u> 11 02 17	<u>YY-MM-DD</u> 07 10 01	I) Ritik (Son) 15 years	Working at Shining Star Atheletics Academy, Kachawa Road Karnal (The workplace is about Four kilometers from the Jail.)	Presently released on Forlough since 29.07.26 and to be surrender on 20.08.2026.
25.	Naresh @ Nesha S/o Sh. Kailash Chand R/O VILLAGE KANDELA, P.S. SADAR JIND, DISTRICT JIND. AGE 52 YEARS.	FIR No. 31/2001, dated 28/01/2001, U/s CONVICTION IN U/s: 302 IPC read with 34 IPC, 201 IPC read with 34 IPC , PS: SADAR JIND, JIND Ld. Court of SH. ARVIND KUMAR BANSAL(CJM-JIND) on 13/02/2020 for Life Imprisonment RI , with fine Rs. 6000/- I/d 02 Years, 06 Months RI	Rejected by Supreme Court of India	From 24.07.26 Flat Number-25	31-1-01 to 3-10-06 & 13-2-20 to 30-7-26 <u>Year-Month-Days</u> 12 01 21	<u>YY-MM-DD</u> 7 01 14	I) Nanhi Devi (Mother) 80 years	Working at New Haryana Paints, Kaithal Road Karnal (The workplace is about One and half kilometers from the Jail.)	

Head Office permission received, yet to shift in Open Air Prison.

Sr. No.	Convict's Name and Father's/Husband name, age and sentence for;	Sentence for	Appeal Status Pending/ Decided	Date since in Jail and Duration	Remaining Sentence (approx) with remission exclude Parole	Name of Jail, where the Prisoners presently lodged.	Name of the Open Jail for which recommended	Remarks

26.	16040/C Narender S/o Lakhmi Chand R/O Arjun Nagar, Gas Godwn, Kachi Fatak, P.S Model Town Panipat at present Gali No. 6 Hari Nagar, P.S Model Town, Panipat. Age 42 years.	FIR No. 357 dated 06/07/2014, U/s 449 IPC,452 302,307,120-B,34 IPC & 25 Arms Act, PS: Gharaunda Karnal, Life Imprisonment	Pending in PB & H High Court, Chandigarh	8-7-14 to 30-7-26 <u>Year-Month-Days</u> 12 00 13	<u>YY-MM-DD</u> 07 05 15	District Jail, Karnal	Open Air Jail, Karnal	Permission granted on 10.06.2026. (Presently released on Parole since 18.07.2026 and to be surrender on 27.09.2026.) (Documentation Completed)
27.	133/C Naresh son of Sh. Chander Shekhar R/o Pathron wali Gali, Thanesar, PS, City Thanesar, Distict Kurukshetra. Age 36 years	FIR No. 566 dated 10.11.2007 U/S. 302, 34 of IPC, P.S. City Thanesar, District Kurukshetra. Life Imprisonment	Dismissed by PB & H High Court, Chandigarh	28-3-08 to 18-9-08 , 29-11-10 to 29-2-12 & 14-6-17 to 30-7-26 <u>Year-Month-Days</u> 10 10 19	<u>YY-MM-DD</u> 08 04 12	District Jail, Karnal	Open Air Jail, Karnal	Permission granted on 10.06.2026. Presently released on Parole since 27.05.2026 and to be surrender on 06.08.2026. (Documentation Completion Pending)
28.	414/C Bhoop Singh son of Sh. Baldev Singh R/o Village Malkheri, PS: Sadar Kaithal District Kaithal. Age 51 years.	FIR NO. 334 dated 30.07.2001, U/S 304(I) IPC, PS: City Kaithal District Kaithal. Ten Years imprisonment	Rejected by Supreme Court of India	9-8-01 to 18-12-02 , 18-3-03 to 21-8-03 & 22-1-19 to 30-7-26 <u>Year-Month-Days</u> 09 03 23	<u>YY-MM-DD</u> 00 09 08	District Jail, Karnal	Open Air Jail, Karnal	Permission granted on 10.06.2026. Presently released on Parole since 20.07.2026 and to be surrender on 18.08.2026. (Documentation Completed)
29.	4693/C Rajender son of Sh. Rohtash Vill. Farmana, District Sonapat Age 41 years.	FIR No. 284 dated 22.07.2016, U/S 302/304-B IPC, PS: Kharkhoda District Sonapat, Life Imprisonment.	----	----	-----	District Jail Sonepat	Open Air Jail, Karnal	Permission granted on 10.06.2026. (Is to be transferred from District Jail, Sonepat)
30.	5373/C Bhupender son of Sh. Chand Ram R/o Vill. Ahulana, PS: Gannaur, District Sonipat, age 50 years.	FIR No. 04 dated 06.01.2002, US: 302/34 IPC, PS: Gannaur, District Sonipat, Life Imprisonment	-----	-----	-----	District Jail Sonepat	Open Air Jail, Karnal	Permission granted on 10.06.2026. (Is to be transferred from District Jail, Sonepat)

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Dy. Superintendent
District Jail Karnal

CHAPTER 43 OPEN AIR PRISONS AND SEMI- OPEN AIR PRISONS	
Definition.	943. In this chapter, unless the context otherwise requires, - (a) “Officer-in-charge” means any prison officer not below the rank of Sub Assistant Superintendent, to be nominated by the Director General, for the purpose of overall supervision, security and safe custody of the prisoners kept in semi-open air prison or open air prison; and (b) “regular prison” means a prison having jurisdiction over the open air prison and where a prisoner shall be transferred before shifting to open air prison.
Establishment of open air and semi-open air prisons.	944. The Government on the recommendations of the Director General, may establish as many open air prisons, as necessary in the vicinity of the regular prison under general directions and control of the respective Superintendents. Any ward or enclosure of a prison may be declared as a semi-open air prison by the Director General.
Accommodation in open air prisons.	945. The accommodation including electricity, water supply and other basic amenities for housing the prisoners, shall be made available and suitable number of family accommodations shall also be provided as per the requirement in the open air prisons.
Food, clothing and other requirements of prisoners shifted to open air prison.	946. (1) A prisoner shifted to open air camp shall arrange food, clothing and other requirements of daily routine for himself as well as for his family out of his own earnings. (2) A prisoner shall pay administrative charges out of his earnings as fixed by the Director General for the maintenance of open air prison. A separate maintenance fund shall be created and shall be maintained by the prisoners of open air prison under strict control and supervision of the Superintendent.
Non-eligibility to be shifted to semi- open air prison or open air prison.	947. A prisoner shall not be eligible for shifting to semi-open air prison or open air prison who, - (a) is a hardcore prisoner; or (b) is below the age of 25 years on the date of submission of application for semi-open air prison or open air prison; or (c) is not fit to do work; or (d) is an under trial prisoner, detenue or a civil prisoner; or (e) is charge sheeted or convicted in more than one case; or (f) is punished for a major prison offence in the last three years; or (g) is not a permanent resident or whose family member does not have a permanent residence in the State; or (h) has not availed any parole/ furlough in the last three years; or (i) has escaped or attempted to escape from prison, police custody or any other lawful custody at any point of time; or (j) do not have a family; or (k) is convicted by a court having jurisdiction outside the State or by a Military Court; or (l) is convicted in connection with political agitation or political movement etc; or (m) is convicted in cases relating to terrorist and disruptive activities, immoral trafficking, supply or smuggling of narcotic drugs and psychotropic substances or for any activities jeopardizing the security of the State; or (n) is suffering from any infectious or contagious disease or is mentally sick; or (o) in the opinion of the Superintendent is unfit to be shifted to the semi-open air prison or open air prison.

Eligibility for semi- open air prison.	948. A prisoner may be eligible for consideration for shifting to semi-open air prison, if he, - (a) does not fall within any of the categories specified in rule 947; (b) has served the below mentioned substantive sentence, - (i) 02 years of actual sentence if sentenced for less than 5 years; (ii) 03 years of actual sentence if sentenced for 5 to 10 years; (iii) 05 years of actual sentence if sentenced for a term imprisonment exceeding 10 years; (iv) 08 years of actual sentence if sentenced for life imprisonment; (c) has been regularly performing his assigned task in the prison factory, outside gang or any other prison services satisfactorily; (d) has good character and maintains self-discipline; and (e) has strong group adjustability and sense of responsibility.
Eligibility for open air prison.	949. A prisoner may be eligible for consideration for shifting to open air prison, if he, - (a) does not fall within any of the categories specified in rule 947 above; (b) has completed one year in the semi- open air prison if sentenced up to 10 years and two years in the semi- open air prison if sentenced for more than 10 years; (c) has maintained excellent conduct inside the semi- open air prison and has performed labour with due devotion and diligence; (d) has good character and maintains self-discipline; (e) has strong group adjustability and sense of responsibility.
Process for selecting prisoners for shifting.	950. (1) (a) The Superintendent shall forward the application of prisoners desirous and eligible for shifting to the semi- open air prison alongwith the recommendation of the Classification and Security Monitoring Committee to the Director General in the first week of January and July every year. (b) The Officer-incharge of the semi- open air prison shall forward the application of prisoner desirous and eligible for shifting to the open air prison to the Superintendent who shall forward the application with the recommendation of the Classification and Security Monitoring Committee to the Director General in the first week of April and October every year. (2) The Director General shall constitute a screening committee to recommend the names of eligible prisoners to be shifted to the semi-open air prison or open air prison, as the case may be, from the list. (3) The Director General, after examining the recommendations of the Screening Committee, subject to availability of accommodation, from time to time, shall order the shifting of eligible prisoners to semi-open air prison or open air prison as the case may be. (4) Preference shall be given to those prisoners who are artisan, barber, tailor, craftsman, doctor, paramedics, I.T professional etc. or have some skill or specialization in any field and the old prisoners shall be given preference over young prisoners.
Furnishing of bond.	951. (1) Every prisoner selected for admission to semi-open air prison or open air prison, shall furnish a surety bond for good behavior of the amount, as specified by the Director General. The bond shall be accepted by the Superintendent of regular prison. (2) The bond shall be forfeited, if the prisoner is punished for any major prison offence by the Superintendent.
Work conditions.	952. (1) Prisoners in semi-open air prison or open air prison shall earn their livelihood by undertaking one or more work of the nature specified below, namely :- (a) agriculture; (b) dairy farming; (c) manufacturing activities or industrial task; (d) information technology or service sector; (e) construction or repair work etc; (f) outside canteen management or shops opened by the prisons department; (g) any other work, as permitted by the Superintendent or Director General, from time to time.

	(2) The working hours for a prisoner shall ordinarily be between the lockout and lockup timings of the regular prison: Provided that the Director General may allow any prisoner to work beyond these hours for reasons to be recorded in writing. (3) If a prisoner has no work to perform in semi-open air prison or open air prison, he may be allowed to work outside within a radius of 10 kms in case of semi-open air prison and 20 kms in case of open air prison by the Superintendent: Provided that such prisoner shall give complete details about the place of work and particulars of the employer etc. to the Officer-incharge. (4) The prison authorities may at any time visit the place of work, in case the prisoner is not found at the place of work, he shall be transferred to the regular prison and shall be proceeded against as if he has committed a major prison offence. (5) The Superintendent shall help the prisoner shifted to the semi-open air prison or open air prison in processing his work and ensure that the prisoner is being paid such minimum wages by his employer, as fixed by the Government, from time to time. (6) If a prisoner shifted to open air prison is employed by the Superintendent to perform any work, he shall be paid such minimum wages, as fixed by the Government, from time to time. (7) The Government organizations and registered Non-Governmental Organizations shall be encouraged to provide work to a prisoner shifted to semi-open air prison or open air prison. (8) A prisoner whose conduct in the opinion of the Officer-incharge is unsatisfactory or who fails to earn his livelihood or who for any other reason is found unfit for stay in semi-open air prison or open air prison, a detail report of such prisoner shall be forwarded to the Superintendent, who alongwith his recommendation send a report to the Director General for transfer of such prisoner back to regular prison. NOTE.- The Director General may permit the prisoners of semi-open air prison or open air prison to participate in marketing the prison products in the fair etc. under proper escort.
Bank account of prisoners.	953. The prisoner shifted to semi-open air prison or open air prison shall maintain his bank account himself or through his family member and shall retain the income generated or earned by him.
Family of prisoners in open air prison.	954. (1) A prisoner shifted to open air prison shall reside with his family. No prisoner shall be shifted to the open air prison with whom a family member is not ready to reside. (2) Family member living in the open air prison shall maintain discipline, cleanliness and proper hygiene. (3) A family member desirous of living in the open air prison shall give an undertaking in shape of an affidavit, duly attested by a Magistrate of First Class, to the effect that he shall follow orders, directions and instructions given by the Officer-incharge/Superintendent for maintenance of discipline and order in the open air prison. (4) In case of a misconduct by a family member of a prisoner, the Superintendent shall repatriate the family member from the open air prison. The prisoner concerned shall also be shifted immediately from the open air prison to the regular prison.
Remission, temporary release etc.	955. (1) A prisoner shifted to semi-open air prison or open air prison shall be entitled to ordinary remissions at the scale of six days per month for his good conduct, discipline and work and shall also be eligible for Government remission or special remissions granted by Superintendent and Director General from time to time, as per rules. The history ticket and other documents of the prisoner shall be retained and maintained in the regular prisons. (2) A prisoner shifted to semi-open air prison or open air prison shall be entitled for parole or furlough at par with other prisoners of regular prison, subject to his eligibility. A prisoner may be shifted to regular prison one day prior to his date of release in order to complete the formalities in this regard. His release and surrender on parole or furlough etc. shall be operated and controlled from the regular prison. (3) The date of release of a prisoner shall be calculated by the regular prison authorities and accordingly such prisoner shall be transferred to the regular prison one week prior to the date of his release.

Escape.	956. (1) Any escape from semi-open air prison or open air prison or from the work place shall amount to the escape from the regular prison and shall be subjected to such legal action as applicable in a regular prison. (2) The Superintendent shall be at liberty to forfeit all the remissions earned by the escapee prisoner upto the date of escape from semi-open air prison or open air prison or from the work place. (3) The Superintendent shall also forfeit the surety bond offered by the prisoner at the time of shifting to semi-open air prison or open air prison. If the surety amount is not realized, he shall forward the case to the District Magistrate of the concerned district to recover the same as arrears of land revenue.
Prisoners panchayat.	957. (1) A prisoners panchayat consisting of five members shall be constituted as per rule 553. The members so elected shall elect from amongst them a Sarpanch. The panchayat shall be elected on 1st April every year and its tenure shall be one year. (2) The Prisoners Panchayat shall be empowered to deal with minor acts of omission, commission or misconduct of the prisoners as well as their family member. It may impose fine upto five hundred rupees or order the defaulter to do labour of common utility or curtail facilities available to such defaulter: Provided that such penalties shall be effective only on the approval of the Officer-in-charge.
Dispensary.	958. A dispensary shall be established in the open air prison. The Medical Officer posted in the regular prison shall visit the open air prison twice a week and shall provide medical aid to the needy prisoners or his family member. A prisoner shall be entitled to receive medicine and other medical facilities at par with the prisoner in the regular prison. In case of medical emergency, the ailing prisoner shall be taken to regular prison hospital or Government hospital and for indoor treatment, the prisoner shall be transferred to regular prison till his recovery.
Internal management, discipline, security and amenities.	959. (1) The Director General may issue general instructions for the internal management of the semi-open air prison or open air prison, regarding location of work place, work to be performed by the prisoner and security etc. These instructions shall contain the norms to be followed by the prisoners and their family members. (2) The Superintendent shall also issue instructions or impose reasonable conditions for maintenance of discipline and order in the open air prison. Such instructions or conditions shall be in writing and all the prisoners shall be given a copy of the same. (3) The prisoners shall attend roll-call each morning and evening at the time fixed for lockup and lockout of the regular prison. (4) The Superintendent shall visit the open air prison every week at the time of roll-call and shall interview the inmates. (5) The Officer-in-charge shall visit the semi-open air prison or open air prison at the time of roll-call every day and shall be responsible for maintenance of discipline and order. (6) For the purpose of security in the open air prison, required guarding personnel, as deemed necessary, by the Superintendent shall be deputed. CCTV Cameras shall be installed at strategic locations. Security staff deputed at open air prison shall be changed quarterly. The Security staff shall perform duties under the control and supervision of the officer-in-charge, who shall ensure proper discipline, regular attendance and watch over activities of the prisoners. (7) The entry of visitors to the open air prison shall be regulated and may be denied for security reasons and in order to maintain discipline, the visitor shall be searched and his credentials shall be verified before allowing him to interview. An Interview-cum-Visitor's register shall be maintained by the security staff and shall follow the rules for the interview as applicable to the regular prison. (8) List of all the prisoners of the open air prison, including their family members, along with complete particulars shall be sent to the police station having jurisdiction.

	(9) An Identity Card shall be issued by the Superintendent to every prisoner of semi-open air prison or open air prison and family members who are residing with prisoners in Open Air Prison. It shall be mandatory for every prisoner and his family member to carry the Identity Card all the time. (10) A prisoner may be allowed to keep a television set, games and other recreational facilities at his own cost in the open air prison. (11) A creche for children below eight years of age shall be established in the open air prison.
Inspection.	960. The Additional Inspector General, Inspector General or Additional Director General, Prisons shall inspect the semi-open air prison and open air prison at least once in a calendar year and submit his report to the Director General.
Application of Rules except this chapter.	961. All other provisions of these rules, when not at variance with rules of this chapter, shall apply to semi-open prisons and open prisons as well.